

IN THE CENTRAL ADMINISTRATIVE TRIBUNA::HYDERABAD BENCH::  
AT HYDERABAD.

O.A. No. 460/96.

Date: 11-4-1996.

Between:

D. Sridhar Rao .. .. Applicant  
And

1. The Telecom Dist. Engineer,  
Karimnagar Dist. Telecommunications,  
Karimnagar-A.P.
2. The Sub-Divisional Officer (Telecom),  
Peddapally,  
Karimnagar Dist. A.P. .. .. Respondents

Counsel for the Applicant : Sri P.Naveen Rao, Advocate  
Counsel for the Respondents : Sri N.R.Devaraj, Sr.CGSC

C O R A M:

THE HON'BLE SRI R. RANGARAJAN, MEMBER(ADMINISTRATIVE)

J U D G M E N T

I as per Hon'ble Sri R. Rangarajan, Member(Administrative) I

Heard Sri P.Naveen Rao, learned counsel for the applicant and Sri N.R.Devaraj, Sr.CGSC for the respondents.

2. The applicant in this OA was engsged as Casual Labour under R-2 on 1.8.1985 and he worked in that capacity upto 30.8.1995, thereby he completed 258 days of service in short spells.

3. As the applicant had worked in short spells in a span of about 10 years, the learned counsel for the applicant did not press for condoning his absence after 30.8.1995 when he was disengaged.

4. This OA is filed praying for a direction to the respondents to reengage him and continue him and for a



.. 2/-

further direction to confer all consequential benefits.

5. The applicant having worked in the department earlier for about 258 days eventhough in short spells, had acquired some knowledge in regard to the functioning of the department. Hence, he will serve the department better, compared to the freshers from the open market. However, his absence after 30.8.1995 cannot be condoned which has already been accepted to by the learned counsel for the applicant.

6. In view of the above, the following direction is given:-

The applicant should be engaged if there is work in future in the unit from which he was disengaged last, in preference to freshers from the open market. If in pursuance of this order, the applicant is going to be reengaged, none of the casual labourers who are already in casual service, shall be disengaged.

7. The OA is ordered accordingly at the admission stage itself. No costs.

( R. Rangarajan )  
Member (Admn.)

Dated 11th April, 1996.  
Dictated in the open court.

Grh.

*Anil Kumar*  
Dy. Registrar (J)

Contd.

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O.A. NO. 460/96

**COPY TO:**

1. The Telecom District Engineer,  
Karimnagar District, Telecommunications,  
Karimnagar - A.P.
2. The Sub Divisional Officer, (Telecom )  
Paddapalli,  
Karimnagar District A.P.
3. One copy to Mr. P. Naveen Rao, Advocate,  
CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj , S/o CGSC,  
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

YLR

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18/3/96  
18/3/96  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : MCA

DATED: 11.4.96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. No.

IN

R.A. NO. 460/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED —

NO ORDERS AS TO COSTS

\* \* \*

No Spare (Copy)

फेन्ड्रोय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
शेषण/DESPATCH

-9 MAY 1996

हैदराबाद प्राथमिक  
HYDERABAD BENCH